81 Written Answers

आसीन थे प्र²र 1 एद रिक्न था। तह पद तारीख 30.5.92 को रिक्त हुम्रा जिसे ग्रभी भरा जाना है। रिक्त पदों को भरने के लिए परामर्श की प्रक्रिया चल रही है। ग्रासीन 25 न्यायाधीशों में से 1 को विधि व्यवसायों में से लिया गया है।

Functioning of Lok Adalats in Delhi

2617. SHRI TRILOKI NATH CHATURVEDI: SHRI RAM RATAN RAM: DR. MURLI MANOHAR JOSHI: SHRI SUNDER SINGH BHANDARI:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be phased to state:

(a) the number of cases the Lok Adalats in Delhi has been able to deal with in 1991 and so far in 1992.

(b) the number of cases that were disposed' of and the number of those which were listed, but could not be decided; and

(c) what steps Government are taking to encourage the disposal of cases by the Lok Adalat?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ): (a) and (b) On the basis of information available, 1570 cases Were listed before the

2 Lok Adalats held! in the year 1991 and 124S cases were taken up by the

3 Lok Adalats organised so far in 1992, 988 cases were settled in 1991 and 695 in 1992.

(c) Cases taken to the Lok Adalats are settled through conciliation *and* persuasion, subject to the mutual consent of both the parties agreeing to have their disputes resolved out. of courts. To encourage disposal of cases by the Lok Adalat, the court-fee paid for filing a case will be refunded in cases the matter is finally resolved through Lok Adalats, as and when the Legal Services Authorities Act, 1987 comes into force.

Setting up of High Court bench at Madurai

2618. SHRI S. MUTHU MANI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that there is a long standing demand for setting up a High Court Bench in Madurai;

(b) if so, whether it is also a fact that the Jaswant Singh Committee constituted' by Government had also recommended that a bench of the High Court should be set up there; and

(c) if so, what are the reasons for not implementing the same?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI K. VIJAYA BHASKARA REDDY): (a) and (b) Yes, Sir.

(c) It has not been possible for the Central Government to implement the recommendations of the Jaswfant Singh '.Commission in the absence of a complete proposal from the Government of Tamil Nadu, after consultation wife the Chief Justice of the Madras High Court.

Fending cases in Andhra Pradesh High Court

2619. DR. NARREDDY THULASI REDDY: Will the Minister of LAW, JUSTICE AND COMPANY AFFA5ES be pleased to state:

(a) what is the year-wise position of Institution, dispsal and pendency of cases in the High Court of Andhra Pradesh for the years 1989 1990 and 1901; and